

have to reach that point, they have to go from the shore 10 Km. and come back another 10 Km., which means 20 Km., which will consume a barrel and a half of diesel, which costs Rs. 650. In these days whether Rs. 650 can be spent economically on such trips is a question which has to be considered.

Then, Prof. Madhu Dandavate referred to the territorial waters and said that if we can decide what are the territorial waters, why can we not decide this line of 5 Km. With all due respect to him, I feel that this is not correct, because we are making this provision penal. If the trawler comes within the area of 5 Km., it is an offence and he will be prosecuted. But is it possible to prove in a court of law that a particular trawler came within 5 Km? It is well nigh impossible. So, all these persons would be acquitted, because they will get the benefit of doubt. So, what is the use of such laws, which cannot be implemented, which will simply remain as dead laws in the statute book? If you want to see that the interests of the small fishermen are protected, this is not the way of coming up with legislation.

Further, this cannot be implemented by the coastal guards, because we have only one ship. Taking into consideration the length of this coastline, I think it is not possible. Even the small launches, to which a reference was made by Prof. Dandavate, even they cannot do it. Therefore, I would request you to consider one aspect. Instead of spending on the coastal guards, or on police and other things, is it not possible for us to assist the small boatmen, who have small boats, for getting their boats mechanised. So, why not formulate a scheme to financially assist those, whose boats are not mechanised. We can give them money for mechanisation. This is the only way in which we can solve the problem. If you make 5 Km. and beyond 5 Km. limits, you are only asking them to fight among themselves, and that will not solve the problem.

I would, therefore, request the Government not to get this Bill passed, but to take the opinion of the experts. So, I press my amendment. Let us have the opinion of the experts on this particular issue.

17.15 hrs.

RE. AMENDMENTS TO THE MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

MR. CHAIRMAN: A list showing the numbers of amendments to the Motion on Address by the President treated as moved on the basis of the slips received from Members concerned, has been put up on the Notice Board for the information of Members.

In case any Member finds any discrepancy in the list, he may kindly bring it to the notice of the Officer at the Table immediately.

17.15 hrs.

COUNTRY FISHING BOATS PROTECTION BILL—Contd.

MR. CHAIRMAN: Now, Mr. B. K. Nair may speak.

SHRI XAVIER ARAKAL (Ernakulam): Sir, I am on a point of order. I gave my name two days ago. But my turn has not yet come.

MR. CHAIRMAN: I am keeping your name in my mind and your name will be the next.

(Interruptions).

SHRI XAVIER ARAKAL: Will you tell me when my name will come, so that I can go after speaking?

MR. CHAIRMAN: I have already told you. Probably you did not care to listen. I told you very definitely that your name will be next after he has